

The High Court Of Madhya Pradesh

WP-9695-2021

(SANJAY SHUKLA AND OTHERS Vs HOME DEPARTMENT AND OTHERS)

Indore, Dated : 14-06-2021

Heard through Video Conferencing.

Shri Sheikh Aleem, Advocate for the petitioner.

Shri Pushyamitra Bhargava, Additional Advocate General for the respondents/State.

This writ petition has been filed as Public Interest Litigation by three persons namely, Sanjay Shukla, Vinay Bakliwal and Fozia Sheikh praying for a direction that the Disaster Management Committee constituted by the State Government vide Annexure P-1 should be dissolved and to constitute another Committee in accordance with the Rules.

In the writ petition, the petitioners have contended that vide order dated 10.5.2021 the Home Department of the Government of Madhya Pradesh has directed for constitution of wardwise Crises Management Group and the responsibility of that has been entrusted to a Nodal Officer who has been required to constitute such group in respect of all 85 wards of Indore City consisting of Regional Public Representatives, Social Workers, representatives of the NGOs', representatives of the Women Self-help Group, but have then included many such persons who are not experienced and some of them are even having criminal background.

We have gone through the entire writ petition. The petition is bereft of any details or particulars. No such person, who is lacking in experience or is having criminal background has been named anywhere in the writ petition. The petition appears to have been filed only to gain publicity. We do not find any bona fide in the writ petition. If the State Government has constituted wardwise group for monitoring the situation of Corona Virus, there is no reason why it will not exclude any person with criminal background from such Committee. It is not for the High Court to interfere in the matter.

In view of above, this writ petition is dismissed.

**(MOHAMMAD RAFIQ)
CHIEF JUSTICE**

**(VIJAY KUMAR SHUKLA)
JUDGE**

Anchal

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